

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. No.27(kol)/2009

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th October 2017, 10.30 A.M

Name of the Company		Rajkishore Shaw & Anr -Versus- Vishal Gases Pvt.Ltd & Ors	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

① ANIMESH PAUL

P- 182

ANIMESH PAUL

2/10/17

1. RATITA BABAN BISWAK

Ratita Biswak

D2

2/10/17

ORDER

Ld. Counsel for the petitioners and the respondent nos. 2 and 3 are present.

This case was dismissed earlier but after restoration of the case it was brought to our notice that valuation report has already been filed and respondent nos. 2 and 3 have filed objection against that valuation report. Till date no order has been passed on the valuation report.

Earlier direction was given for submission of valuation report under the impression that no valuation report has been submitted. But in fact valuation report is already on record and respondent nos. 2 and 3 have filed their objection on the valuation report.

Respondents are directed to serve a copy of the objection to the petitioners and petitioners may file written submissions within 15 days from today on the basis of objection filed by the respondent nos. 2 and 3.

List the matter on 21/11/2017 for disposal of valuation report.

SD

(Jinan K.R.)
Member (J)

SD

(Vijai Pratap Singh)
Member (J)